

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

W.P.(L). No. 7334 of 2019

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The Chief Manager Mining IV Kooridih Colliery of M/s BCCL through Sri Dilip  
Kumar Mishra ... .. **...Petitioner**

**-Versus-**

Sri Basdeo Bhuiya .... **...Respondent**

**CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK**

**(Through: Video Conferencing)**

For the Petitioner : Mr. A. K. Mehta,, Advocate

For the Respondent : XX

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**05/07.07.2020** In view of outbreak of COVID-19 pandemic, case has been taken up through Video Conferencing. Concerned lawyers have no objection with regard to the proceeding, which has been held through Video Conferencing today at 10:30 A.M. onward. They have no complaint in respect to the audio and video clarity and quality.

As prayed, two weeks' time is granted to the learned counsel for the petitioner for removing the defects' as pointed out by the office.

Put up this case after two weeks'.

**(Dr. S.N. Pathak, J.)**

punit/-